

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. I**

Excise Miscellaneous Application No. 85987 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 86776 of 2016

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0004-16-17 dated 13.04.2016 passed by Commissioner of Central Excise (Appeals), Pune-I)

Commissioner of Cen. Excise, Pune-II

Appellant

ICE House, 41-A, Sasson Road,
Opp. Wadia College, Pune 411 001.

Vs.

M/s. Bridgestone India P. Ltd.

Respondent

No. A-43, Phase-II, MIDC,
Chakan Village, Sawardari,
Tal. Khed, Pune 410 501.

Appearance:

Ms. A.S. Parab, Assistant Commissioner, Authorised
Representative, for the Appellant
None for the Respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

FINAL ORDER NO. **A/87113/2019**

Date of Hearing: 20.11.2019

Date of Decision: 20.11.2019

PER: DR. D.M. MISRA

Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50,00,000/-, hence, covered by the litigation policy circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeal is dismissed being withdrawn. MA disposed of.

(Dictated and pronounced in the open court)

**(Dr. D.M. Misra)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**